

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-296(PB)/2023**

**IN THE MATTER OF:**

Nimble Credit Cooperative Society Ltd  
Vs.  
Bulland Realtors Private Limited

.... Petitioner/Applicant  
.... Respondent

**Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 10.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Sr. Adv. Sunil Fernandes, Adv. Milan Negi, Adv.  
Nikhil Jha in IA-1664/2024  
For the RP : Appearance not marked

**ORDER**

**New IA-1664/2024**

Notice of this application be issued to the Respondent(s)/Non-applicant(s) returnable by 24.04.2024.

Ms. Megha Tyagi, Ld. Counsel for the RP appears through VC and accepts notice and states that certain developments have taken place.

On 21.02.2024, we passed an order to enable the Applicant to approach us against the decision of the RP, if aggrieved.

A decision has been taken by RP and the same is now challenged through this IA.

Ld. Counsel for the Respondent/RP seeks and is granted time till 24.04.2024 to file their response well in advance and hard copies of the same to be filed as well.

At request and by consent, list the matter **on 24.04.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Shubham Pandya – 10.04.2024